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Central Administrative Tribunal, Principal Bench

O.A.No.3317/2001

New Delhi, this the 27th day of September, 2002

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.M.P. Singh, Member(A)

P.K.Verma, IDSE  
Superintending Engineer,  
Chief Engineer Delhi Zone  
Delhi Cantt.-110010

....Applicant

(By Advocate: Shri O.P.Kalshian)

Versus

1. Union of India, through  
The Secretary,  
Ministry of Defence,  
South Block, DHQ P.O.  
New Delhi-11

2. Engineer in Chief  
Army Headquarters,  
Kashmir House,  
New Delhi-11

3. Chief Engineer,  
M.E.S.,  
Central Command, Lucknow

4. Chief Engineer  
Lucknow Zone,  
Lucknow

....Respondents

(By Advocate: Shri N.S.Mehta)

Order (Oral)

By Justice V.S.Agarwal, Chairman

Learned counsel for the respondents had no objection that a direction could be given to complete the enquiry within a stipulated time and thereafter if the applicant has any grievance, he may take all the legal and factual pleas available to him in accordance with law.

2. In the absence of any objection at either end, we dispose of the present application with a direction that departmental enquiry proceedings against the applicant would be completed within six months from the receipt of the certified copy of this order. The

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applicant would co-operate in the departmental enquiry and not delay it unnecessarily. The applicant, in case the occasion arises, would be at liberty to take all the legal and factual pleas available in law. Nothing said herein should be taken as an expression on the merits of the matter pertaining to the questions raised herein.

  
( M.P. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

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